

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 115/TT/2014

Date: 11.4.2016

To

The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Determination of tariff from COD to 31.3.2019 for (A) 765 kV, 240 MVAR Switchable Line Reactor of 765 kV D/C Aurangabad- Padghe Line Ckt-I to be charged as Bus Reactor at Aurangabad Sub-station and (B) 765 kV, 240 MVAR Switchable Line Reactor of 765 kV D/C Aurangabad-Padghe Line Ckt-II to be charged as Bus Reactor at Aurangabad Sub-station under "System Strengthening in North/ West part of WR for IPP Projects in Chhattisgarh (IPP-E)" in Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.4.2016:-

- a) Reply of the Commission's queries vide letter dated 26.5.2015.
- b) Single Line Diagram of all the assets
- c) Statement showing IEDC and IDC discharged on cash basis upto COD and after COD.
- d) As regards additional ROE of 0.50% for timely completion of the assets, submit the commissioning status of other assets covered in the scheme.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(V. Sreenivas)  
Deputy Chief (Legal)